

Financial Assistance to Bharat Sevak Samaj

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*1383. Shri Assar:
Shri Jadhav:

Will the Minister of Planning be pleased to state the financial assistance given in 1956-57 to Bharat Sevak Samaj by the Planning Commission and on whose recommendation?

The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra): Rs. 4,80,000 on the recommendation of the Co-ordination Committee for Public Co-operation.

Shri Assar: May I know what amount has been raised by the Bharat Sevak Samaj from private sources during this year?

Shri L. N. Mishra: That we cannot say. This is the amount given by the Planning Commission to the Bharat Sevak Samaj.

Shri Assar: Apart from the financial assistance, may I know what other facilities involving expenditure are provided to the officials of the Bharat Sevak Samaj?

Mr. Speaker: This only relates to financial assistance.

Shri L. N. Mishra: We have given this amount to the Bharat Sevak Samaj for purchase of tools and implements for carrying out public co-operation work mainly in NES and community project areas, and these implements are to be stored with the community project administration of the zones.

Pandit D. N. Tiwary: May I know whether such grants are given to any other organisations or only to the Bharat Sevak Samaj?

Shri L. N. Mishra: As a matter of fact, the Planning Commission invited as many as 25 public social organisations of the country to come forward and help in the implementation of the Plan through public co-operation, and a number of organisations have already submitted their schemes.

They are: The Indian Social Service Conference of Bombay, Gram Mahila Sangh, Bombay, All-India Boy Scouts Association, The Red Cross Society, and The Bar Association of Madras, and their schemes are under consideration.

Shri Jadhav: Is it not a fact that the non-political nature of the Bharat Sevak Samaj has not been maintained?

Shri L. N. Mishra: It is a purely social organisation, and the grant is given only on that basis.

Displaced Persons' Colonies in Delhi

*1384. Shrimati Sucheta Kripalani: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether the existing structures in the displaced persons' colonies like Lajpat Nagar, Kalkaji and Malviya Nagar in New Delhi are exactly in accordance with the original approved plans;

(b) if not, whether Government permit the owners to raise constructions to the extent of the original approved plans of various structures in these colonies; and

(c) how many such permissions have so far been given?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) Yes, except in the case of 'A' type (double-storeyed) quarters, where only the compound walls have not been provided.

(b) and (c). It is for the owners to approach the local body concerned.

Shrimati Sucheta Kripalani: Is the Minister aware that houses have been built where bath rooms and kitchens, which were necessary parts of the original plan were not completed, and these people have sought permission to construct and it has been refused?

Shri Mehr Chand Khanna: In these three colonies, over 10,000 houses and tenements have been built. If any